

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 185/TT/2025

Subject : Petition for determination of the transmission tariff for the 2024-29 tariff period for “Augmentation of Transformation Capacity at Bhinmal (PG) Sub-station by 1x315 MVA, 400/220 kV ICT (3rd)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Vijay G., PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the Petitioner's representative submitted that the affidavits in compliance with the technical validation letter and previous RoP in the matter have been filed. He further submitted that none of the Respondents has filed a reply in the matter. Accordingly, he prayed that the transmission tariff may be granted as claimed.

3. After hearing the Petitioner's representatives, the Commission directed as under:

(a) The Respondents, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.

(b) The Petitioner is to furnish the information, on an affidavit, within two weeks, with a copy to the Respondents; the approved RCE of ₹1,157 lakh is approximately 34.29% lower than the CTUIL's estimated cost of ₹1,761 lakh. Submit the justification with reasons for this variation, along with the cost-breakup, highlighting the major heads under which savings/reductions have been achieved and supporting documents.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

